

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Ins) No.299 of 2021**

**IN THE MATTER OF:**

**Dnyaneshwar Krishnaji Takalkar & Ors.**

**...Appellants**

**Versus**

**B.D. Impex Pvt. Ltd. & Ors.**

**...Respondents**

**For Appellants:           Shri Dhiraj Kumar, Advocate**

**For Respondents:        Shri Avinash R. Khanelkar, Advocates (R-2, 3 & 5)**

**O R D E R**  
**(Virtual Mode)**

**12.04.2021**       Counsel for Appellant is not present. Advocate Shri Dhiraj Kumar appears and seeks time as the Advocate is said to be affected by Coronavirus. Advocate Shri Avinash R. Khanelkar appears on behalf of Liquidator – C.S. Anagha Anasingaraju. The Appellant has shown the same person as Respondent No.2 and Respondent No.3. The Respondent No.4 – Kohinoor Precision Component Ltd. is shown through “IPR”. The Appellant needs to correct the Memo of Parties.

Although Advocate for Respondent has appeared, we need to hear the Appellants on the question whether the Appeal is within limitation.

List the Appeal as ‘fresh case’ on 23<sup>rd</sup> April, 2021.

[Justice A.I.S. Cheema]  
Member (Judicial)

[Dr. Alok Srivastava]  
Member (Technical)

*rs/md*